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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 169-175 of 2017 in C.P. No. 42/241-242/NCLT/AHM/2017


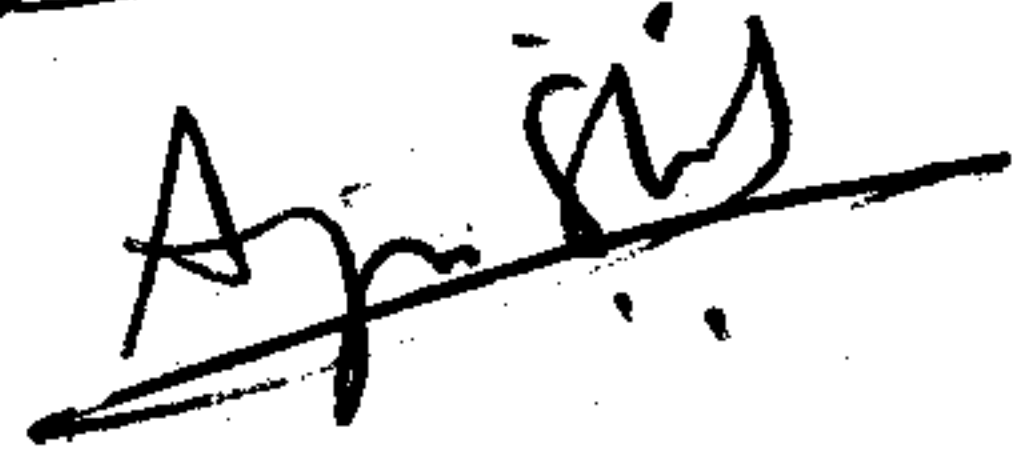
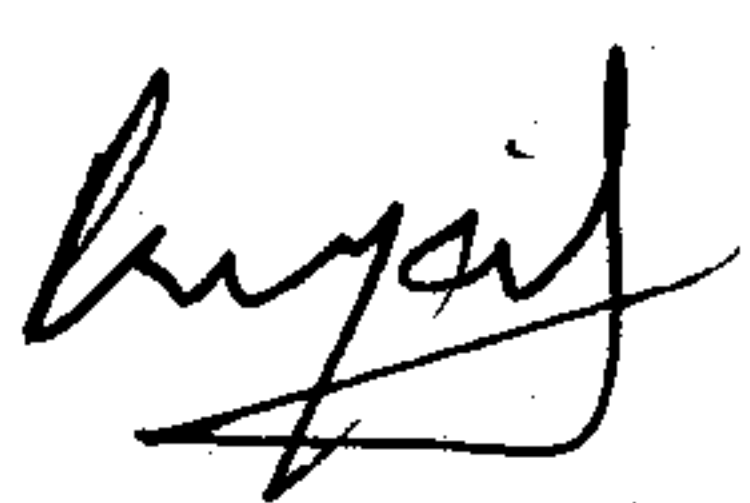


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017**

Name of the Company: Virendra R Gandhi Ors.
V/s.
Vadilal Industries Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PAVAN S GODIAWALA	ADVOCATE	RESPONDENT No. 3	
2.	A.R. Sheth	Adv. & Solicitor	Petitioner	
3.	PRIYAL PARIKH FOR NANAVATI ASSOCIATES	ADVOCATE	Respondent No. 1, 6	
4.	Sandeep Singh	Adv.	Resp.	
5.	Parth Contractor	Adv.	Resp.	

ORDER

Learned Advocate Mr. Arjun Sheth present for Original Petitioner. Learned Advocate Ms. Priyal Parikh i/b Nanavati Associates present for Original Respondent No. 1 and 6. Learned Advocate Mr. Pavan Godiawala present for Original Respondent No. 3. Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Parth Contractor present for Original Respondents.

Report on settlement process filed in a sealed cover on 11.09.2017.

Both sides counsel represented that settlement process is going on and it may take one more month time considering the complex issues involved.

List the matter on 13.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of September, 2017.